(iv) GS.R. 455(E) published in Gazette of India dated the 28th September, 1973 rescinding Notification Nos. G.S.R. 2241, dated the 24th December, 1968 and G.S.R. 813 dated the 11th March, 1969. [*Placed in Library. See* No. LT-5642/73.]

NOTIFICATIONS UNDER WILD LIFE PROTECTION ACT

SHRI ANNASAHEB P. SHINDE: On behalf of Prof. Sher Singh, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 63 of the Wild Life Protection Act, 1972:—

(i) The Wild Life (Stock Declaration) Rajasthan Rules, 1973, published in Notification No. G.S.R. 411 (E) in Gazette of India dated the 1st September, 1973.

(ii) The Wild Life (Transactions and Taxidermy) Rajasthan Rules, 1973, published in Notification No. G.S.R. 412(E) in Gazette of India dated the 1st September, 1973.

(iii) The Wild Life (Stock Declaration) Dadra and Nagar Haveli Rules, 1973, published in Notification No. G.S.R. 414(E) in Gazette of India dated the 1st September, 1973.

(iv) The Wild Life (Transactions and Taxidermy) Dadra and Nagar Haveli Rules, 1973, published in Notification No. G.S.R. 415(E) in Gazette of India dated the 1st September, 1973.

(v) The Wild Life (Stock Declaration) Tripura Rules, 1973, published in Notification No. G.S.R. 466(E), in Gazette of India dated the 2nd October, 1973.

(vi) The Wild Life (Transactions and Taxidermy) Tripura Rules, 1973, published in Notification No. dated the 2nd October, 1973.

[*Place in Library. See* No. LT-5643/73.]

NOTIFICATION *re.* AMMENDMENTS TO SECOND SCHEDULE TO DRUGS AND COSMETICS ACT, 1940

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU): I beg to lay on the Table a copy of Notification No. G.S.R. 885 (Hindi and English versions) published in Gazette of India, dated the 18th August, 1973, making certain amendments to the Second Schedule to the Drugs and cosmeties Act 1940, under section 38 of the said Act. [*Placed in Library. See* No. LT-5644/73.]

FLOOD SITUATION IN THE COUNTRY

[सिंचाई और विद्युत मंत्रालय में उप मंत्री (श्री सिद्धेश्वर प्रसाद) : अध्यक्ष जी, मैं देश में बाढ़ की स्थिति के सम्बन्ध मे एक व्यक्तव्य (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं ।

[*Placed in Library. See* No. LT-5645/73.]

COUNCIL OF ARCHITECTURE (*AMDT.*) RULES, 1973 AND ANNUAL REPORTS OF TECHNICAL TEACHERS' TRAINING INSTITUTE (EASTERN REGION), CALCUTTA 1971-72, T.T.T.I. (WESTERN REGION), BHOPAL, 1971-72 AND EXECUTIVE COMMITTEE OF TRUSTEES OF THE VICTORIAL MEMORIAL HALL CALCUTTA, 1971-72

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): I beg to lay on the Table:—

(1) A copy of the Council of Architecture (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 1104 in Gazette of India, dated the 6th October, 1973, under sub-section (3) of section 44 of the Architects Act, 1972. [*Placed in Library. See*

[Shri D. P. YADAV]

(2) A copy each of the following Reports (Hindi and English versions):—

(i) Annual Report of the Technical Teachers' Training Institute (Eastern Region) Calcutta, for the year 1971-72.

(ii) Annual Report of the Technical Teachers' Training Institute (Western Region), Bhopal, for the years 1971-72.

(iii) Annual Report of the Executive Committee of the Trustees of the Victorial Memorial Hall, Calcutta, for the year 1971-72. [*Placed in Library. See* No. LT-5647/73.]

13.58 hrs.

STATEMENT RE. PRICE AND SUPPLY POSITION OF CRUDE OIL

MR. SPEAKER: Shri Dev Kanta Borooah to make a statement on the price and supply position of crude oil.

श्री अटल बिहारी वाजपेयी : (ग्वालियर): अध्यक्ष जी, मेरा व्यवस्था का प्रश्न है। इस वक्तव्य द्वारा सदन को कच्चे तेल के मूल्य और उस की वृद्धि के संबंध में जानकारी दी जा रही है। अध्यक्ष जी आप जानते है कि जब सदन का सत्र नहीं हो रहा था उस समय सरकार ने अध्यादेश जारी कर के मिट्टी के तेल के दाम बढ़ा दिये पैट्रोल के दाम बढ़ा दिये। अध्यादेश के द्वारा मूल्य वृद्धि करना यह तो संसदीय लोकतांत्रिक परम्पराओं के सर्वथा प्रतिकूल है। यह ठीक है कि संविधान सरकार को अध्यादेश जारी करने का अधिकार देता है, किसी संकट की परिस्थिति में अध्यादेश जारी हो सकता है लेकिन अध्यादेश द्वारा टैक्स नही लगाया जा सकता अगर पट्रोल के दाम में, मिट्टी के तेल के दाम में इतनी वृद्धि की जाती जितनी परिस्थिति के कारण आवश्यक थी तो शायद यह सदन कड़वी गोली समझ कर उस को निगल लेता। लेकिन दाम उतने नहीं बढ़ाये गये। पैट्रोल के दाम में एक रु० टैक्स है और आठ पैसे दाम बढ़ाये गये।

अध्यक्ष जी, मिट्टी के तेल की स्थिति यह है कि सरकार ने पहले 28 पैसे बढ़ा दिये फिर 10 पैसे कम कर दिये।

अध्यक्ष महोदय : यह मामला तो दो बजे आ रहा है।

श्री अटल बिहारी वाजपेयी : जब संसद की बैठक नही हो रही थी, क्या संसद की पीठ के पीछे सरकार अध्यादेश द्वारा टैक्स बढा सकती है ? संसदीय लोकतंत्र की सारी लड़ाई इसी बात पर हुई कि पार्लियामेंट की बिना राय के सरकार टैक्स नही लगा सकती। अध्यक्ष जी अमरीका वाले इसलिये लड़े।

अध्यक्ष महोदय : वह तो लाये नहीं यह तो आपके सामने आने वाला है।

श्री अटल बिहारी वाजपेयी : अध्यक्ष जी, ऐग्जीक्यूटिव आदेश द्वारा टैक्स नहीं बढ़ाया जा सकता। यह मामला आपको उठाना चाहिये था।

अध्यक्ष महोदय : मैं तो नही उठाता। आपको इजाजत दे दी। दो बजे बहस कर लीजियेगा।

श्री अटल बिहारी वाजपेयी : अध्यक्ष जी, दो बजे तो दाम बढ़ने के बारे में चर्चा होगी। संसद् की राय के बिना क्या शासक दाम बढ़ा सकते हैं ?